## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video conference)

Bail App. No 44/2020

Rashpal Singh

...Applicant(s)/Petitioner(s)

Through: - Mr. Pawan K Kundal, Advocate.

V/S

Union Territory of J&K

...Non-applicant/Respondent

Through:-

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicant submits that by the afflux of time, this application has been rendered infructuous, as such, he does not want to press the same. His statement is taken on record.

The instant application is, accordingly, dismissed as not pressed.

(PUNEET GUPTA) JUDGE

Jammu 21.04.2020 Tarun

Whether the order is speaking? Whether the order is reportable?

Yes/No Yes/No